



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/7771/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 19th December, 2019.

Sub: **Casual leave and station leave permission.**

Ref:- Your letter No. MACT/GLP/2019/908 dtd. 19.12.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1 (one) day on 26.12.2019 along with headquarter leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 24.12.2019 till the morning of 27.12.2019, has been granted/rejected.

The Judicial officer who will remain in charge of the Court and office of the District and Sessions Judge, Goalpara during this period will remain in charge of Motor Accident Claims Tribunal, Goalpara in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

7773

Memo NO.HC.VII-70/1992/7772-1A, dated 19.12.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, Gauhati High Court, Guwahati.

sd/-

JT. REGISTRAR (VIGILANCE)

sd/-